

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.497/MP/2024 along with IA No. 104/2024**

Subject : Petition under Section 79 (1)(c) and (f) of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter- State Transmission System) Regulations, 2022 and Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009.

Petitioner : THDC India Limited (THDCIL)

Respondents : Uttar Pradesh Power Transmission Corp. Ltd. (UPPTCL) and Ors.

Date of Hearing : **13.1.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

**Record of Proceedings**

By way of this addendum, the following is added after the paragraph 3(c) of the Record of Proceedings for hearing dated 13.1.2025 and shall be read as part and parcel of the said Record of Proceedings:

*(d) The temporary arrangement for permitting the trial run and scheduling of power of the Petitioner's Khurja STPP Unit 1 under the T-GNA, as detailed in paragraphs 6(c) & (d) of the Record of Proceedings for hearing dated 13.12.2024 is extended till **11.2.2025**.*

2. All other contents of the Record of Proceedings for hearing dated 13.1.2025 shall remain unchanged.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**